

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 35
(IB)-458(ND)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner

Vs.

Mr. Amrit Pal Singh Chadha

....Respondent

Order under Section 95(1) of (IBC)

Order delivered on 16.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the RP : RP, Mr Deepak Maini, alongwith his counsel
Adv. Shipra

For the Respondent :

ORDER

IA-3420/2024

Issue notice to RP so as to enable him to take instructions from the CoC on this application. List the matter on **31.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

16.07.2024
Lalit